

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 04 (RE-2003)/ 2002-2007

NEW DELHI DATED THE 2nd April, 2003

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 1.1 and 2.4 of the Export and Import Policy, 2002-2007 the Central Government hereby makes the following amendments in the ‘ITC(HS) Classifications of Export and Import Items, 2002-2007.

2. In continuation of Notification No. 50 (RE-2001)/1997-2002 dated the 22nd March , 2002, and Notification No.7 dated 12th April, 2002 and Public Notice No.8 dated 19th April,2002 releasing thereby the quantity of 2 Lakh MTs. , 1 Lakh MTs. and 6 Lakh MTs. of onion for export up to 31st March,2003 respectively the Director General of Foreign Trade has now decided that unutilised balance quantity of onions released under the above notifications shall be allowed for export upto 30th June, 2003.

3. This issues in the Public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE

